

ITEM NO.3

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1028/2025 in SLP(Crl) No. 2122/2025  
[Arising out of impugned final judgment and order dated 17-02-2025  
in SLP(Crl) No. No. 2122/2025 passed by the Supreme Court of India]

JAILAL RAJBHAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

FOR ADMISSION

IA No. 66712/2025 - RESTORATION

Date : 30-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE N.V. ANJARIA  
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Dr. Purvish Malkan, Sr. Adv.  
Mr. Pradeep Kumar Yadav, Adv.  
Mr. Anjale Kumari, Adv.  
Mr. Deepak Yadav, Adv.  
Mr. Sunil Kumar Srivastava, Adv.  
Mr. Tota Ram, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable within four weeks.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)